

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 109
(IB)-35(ND)/17

New IA-1691/2021 & New IA-1726/2021

IN THE MATTER OF:

M/s. Helpline Hospitality Pvt. Ltd. ... Applicant/Petitioner

Under Section: 9 of IBC, 2016

Order delivered on 16.04.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Adv Dhrubajit Saikia for Liquidator

ORDER

IA-1691/2021: This is the 14th Progress Report submitted by the Liquidator. The same is taken on record subject to just exceptions.

With this, **the IA stands closed.**

IA-1726/2021: By filing this IA, the Liquidator has prayed for an extension of liquidation period for a further period of 6 months.

Heard Ld. Counsel appearing for the Liquidator, who submitted that the Hon'ble NCLAT in Company Appeal-AT(Insolvency) No. 234/2021 vide its order dated 23rd March, 2021 has directed to maintain status quo till the next date of hearing i.e. 26th April, 2021. On this ground, Ld. Counsel appearing for the liquidator prayed for an extension of the period of Liquidation. Considering the submissions and in view of the order passed by the Hon'ble NCLAT in the Appeal No. 234/2021, we hereby allow the prayer of the Liquidator and extend the period of liquidation for a further period of 6 months w.e.f. 10th April, 2021.

With this, the present IA stands disposed of.

-Sd-

(L. N. GUPTA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)